VERIFICATION OF STORES PURCHASED
OVERSEAS

\*338. DR. RAGHUBIR SINH: Will the Minister for Defence be pleased to refer to para 17 on page 12 of the Audit Report of Defence Services, 1954 and state:

- (a) what steps have been taken to clear the arrears in the linking of invoices with packing accounts of the stores purchased overseas;
- (b) what efforts have been made to find out the reasons for the accumulation of these arrears during the last seven years; and
- (c) what steps have been taken to avoid repetition of such arrears in future?

THE DEPUTY MINISTER DEFENCE (SARDAR S. S. MAJITHIA): (a).(b) and (c). The reasons for the delay in the linking of invoices with packing accounts within a reasonable period in the cases pointed out in the Audit Report were investigated and it was found that this arose from several causes, apart from the delay in the receipt of stores or the packing accounts by the consignees. The chief causes for the delay are the receipt of invoices by units other than those for whom the stores were meant, the receipt of incorrect packing accounts the existence of discrepancies between the items received and those listed in the packing account. A considerable time-lag has also been noticed between the receipt of the packing accounts and the clearance of the packages and the checking of their contents. Fresh instructions have been issued by the Defence Services to all their lower formations, drawing attention to departmental instructions already in force, for the expeditious disposal of packing accounts. As a result of these special instructions. the numer of cases pending has been reduced practically to nil in most of the branches.

It is hoped that, with the issue of fresh instructions, the cases of avoid-

able delay would be reduced considerably.

DR. RAGHUBIR SINH: May I know whether all those pending cases have been cleared by now?

SARDAR S. S. MAJITHIA: I have said that they have been practically reduced to nil. For instance, the M. G. O. Branch is absolutely clear. There are no pending cases. In the Q.M.G.'s Branch there are only 2 pending cases, and in the Ordnance there are only five.

Dr. RAGHUBIR SINH: What has been result or effect of this out of date linking or late linking?

SARDAR S. S. MAJITHIA: The obvious result is delay.

Dr. RAGHUBIR SINH: As a result of checking, has any deficiencies been found or not?

SARDAR S. S. MAJITHIA: That is also one of the reasons. Breakages do take place in transit and sometimes there are deficiencies. That is true.

## Excavations at Salihundam in Srikakulam District

- \*339. DR. RAGHUBIR SINH: Will the Minister for Education be pleased to state:
- (a) whether Government have received detailed reports of the excavations carried out at Salihundam in Srikakulam district;
- (d) if so, what are the principal finds from these operations; and
- (c) whether the site thus excavated is likely to be preserved for further study and excavations?

THE DEPUTY MINISTER FOR EDUCATION (DR. K. L. SHRIMALI): (a) Yes, Sir.

(b) Stupas, Chaitya-halls, inscribed potsherds, stucco heads of Buddha, a

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torso of Buddha, numerous icons of Vajrayana Tantric Buddhism, coins of Tiberius, terracotta relic casket containing a small silver casket with six gold flowers each, and inscribed conches.

## (c) Yes, Sir.

DR. RAGHUBIR SINH: May I know where all these finds have been preserved or stored?

DR. K L. SHRIMALI: I don't know exactly at present where they are, but, I expect, they are with the Archæological Department.

SHRI S. MAHANTY: May I know why the Government have not been publishing these reports of excavations which is contrary to previous practice?

DR. K. L. SHRIMALI: As far as my knowledge goes, reports are being published. I don't know about this particular excavation but, in the normal course, they are being published.

SHRI S. MAHANTY: May I know the name of the particular journal or publication to which the hon Minister refers?

DR. K. L. SHRIMALI: We are publishing the Indian Journal of Archaeclogy (A Review)

SHRI S. MAHANTY: There is only cne journal 'Ancient India' which is not being published for the last two vears.

I will DR. K. L SHRIMALI: enquire into the matter.

## आयकर के बकाया की वस्ली

\*२४०. श्री कृष्णकान्त स्यास : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि

(क) वित्तीय वर्ष १६५४-५५ के प्रारम्भ तथा समाप्ति पर आयकर की बकाया रकम क्रमशः कितनी हैं; और

(ख) उदत वर्ष में आयकर वंचना के कितने मामले न्यायालयों को सींपे गये और कितने मामलों का निबटारा हो गया ?

## †[Recovery of Arrears of Income-tax

- \*240. Shri KRISHNAKANT VYAS: Will the Minister for FINANCE be pleased to state:
- (a) the arrears of income-tax due at the beginning and at the end, respectively, of the financial year 1954-55: and
- (b) the number of cases of incometax evasion referred to the courts and the number of cases settled during the said year?]

राजस्य तथा अर्सीनक व्यय मंत्री (श्री एम० सीट शाह): (क) वित्तीय वर्ष १६४४-४४ के आरम्भ में और अन्त में आयकर की बकाया रकम कमशः १६६६ करोड रूपये और १७६.४ करीड रुपये थी।

(ख) मेरा निवेदन हैं कि माननीय सदस्य अपने २२ मार्च १६४४ के अतारांकित प्रश्न संख्या १८९ के भाग (ख) के उत्तर को दुख लें. जिसमें १६४२-४४ के वर्ष के बार में सूचना दी गयी थी। १६४४-४४ के वर्ष के बार में एंसी जानकारी अभी प्राप्त नहीं हैं।

†[THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRI M. C. Shah): (a) The arrears of incometax due at the beginning and at the end of the financial year, 1954-55, were Rs. 169.6 and Rs. 176.5 crores, respectively.

(b) I would refer the hon. Member to the reply to part (b) of his unstarred question No. 181, dated 22nd March 1955 in which information for the year 1953-54 was given. Similar information for the year 1954-55 is not yet available.]

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<sup>†</sup>English translation.